

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH BENGALURU**  
**(Through web-based video conferencing platform)**

**ITEM No.8**  
**C.P No. 120/BB/2022**

**IN THE MATTER OF:**

Mr. Belerangappa Ramaswamy ... Petitioner  
v/s  
Mr. Pavan Ramaswamy ... Respondent

**Order under Section 241-242 of the Companies Act, 2013**

**Order delivered on 18.01.2023**

**CORAM:**

**TMT.T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. SATYA RANJAN PRASAD**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Naveen Chandrashekar  
For R1 & R2 : Dr.K.S Ravichandran

**ORDER**

1. Heard Shri Naveen Chandrashekar, Learned Counsel for the Petitioner and Shri Dr.K.S Ravichandran, Learned Counsel for the Respondent No.1 & 2.
2. The Learned Counsel for the Petitioner submits that in terms of order by this Tribunal dated 18.11.2022, the Petitioner has served the notice on the Respondents and filed the proof of service vide Diary No. 179 dated 10.01.2023.
3. Two weeks time is granted to the Respondents to file their objections duly serving the copy to the otherside.
4. List the case on **16.03.2023** before regular bench.
5. The status-quo with regard to the shareholding pattern of the Respondent Company as ordered on 18.11.2022 by this Tribunal shall continue till further orders.

-Sd-

**SATYA RANJAN PRASAD**  
**MEMBER (TECHNICAL)**

-Sd-

**T.KRISHNA VALLI**  
**MEMBER (JUDICIAL)**